

#### AMENDMENT IN MOTOR VEHICLES ACT

200. SHRI JAGAT NARAIN : Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state :

(a) whether the question of making necessary amendments in the present Motor Vehicles Act regarding the number plates on motor vehicles has since been considered by Government;

(b) whether the State Governments have also sent their comments in this regards;

(c) if so, what are the details regarding the proposed amendments; and

(d) the reasons for the delay and the date by which the Act is likely to be amended in this regard ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI K. RAGHURAMAIAH) : (a) to (d) The matter is still under consideration.

#### ULTIMATUM BY SHIV SENA

201. SHRI SITARAM JAIPURIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Shiv Sena has given an ultimatum to the Government for merging of some areas of Mysore with Maharashtra ;

(b) if so, whether such a communication from Shiv Sena has been received by Government ; and

(c) what is Government's reaction to the ultimatum ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b) Presumably the hon. Member has in mind the statement made by Shri Bal Thakre in a meeting held on the 11th May, 1969 in Bombay that the situation might become uncontrollable if the Mysore-Maharashtra border dispute was not solved by 1st November, 1969. This was also indicated in a Memorandum submitted to the Prime Minister during her visit to Bombay on 20th May, 1969, by the Women's Wing of Shiv Sena.

(c) Government are themselves anxious to find a speedy solution to all

the existing border disputes acceptable to the parties concerned. Any agitational approach by any of the parties in the matter would be detrimental to the national interest.

#### STRIKE BY THE STAFF AND PILOTS OF INDIAN AIRLINES

202. SHRI K. CHANDRASHEKHARAN :

DR. BHAI MAHAVIR :

SHRI RAJNARAIN :

SHRI M. M. DHARIA :

SHRI A. P. CHATTERJEE :

DR. (MRS.) MANGLADEVI TALWAR :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the staff of the Indian Airlines at Bombay and the pilots of the Indian Airlines throughout India struck work recently ;

(b) if so, what were their demands and grievances ;

(c) the amount of loss incurred by the Indian Airlines due to the strike ;

(d) what action Government propose to take against the staff and pilots of the Indian Airlines who participated in the strike ;

(e) whether Government propose to train I.A.F. pilots to fly commercial aircraft to meet such a situation ; and

(f) whether Government propose to declare services in airlines as essential services ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) Yes, Madam.

(b) Non-technical categories of staff in Grades 1 to 9, and Cabin Attendants, at Bombay represented by Air Corporations Employees' Union, went on strike from 30th May, 1969 to 2nd June, 1969, in pursuance of a directive issued by the Union. The directive did not mention any specific grievances or demands. However, in the course of conciliation proceedings, the Union raised the following issues :—

1. Recovery of travelling allowance of Rs. 137/- in respect of Sri Misra, Cleaner.

2. Vacancy for the post of Mechanics in Grade 3/6.

3. Correction of seniority list.
4. Termination of service of Shri Miranda, Casual Cleaner.
5. Delay in supply in Uniforms.
6. Duty Allowance to Progress Cleaners.
7. Refund of deductions.
8. Issue of passes for the union officials to enter the new terminal building.

The Pilots who struck work from 30th May to 2nd June, 1969, had not raised any dispute nor did they give any notice. However, during discussions with the Pilots, it appeared that the following were their demands :—

1. The Pilots wanted that they should operate only one service, instead of a combination of two services as had been the practice, on certain short sectors in Saurashtra Region which would according to the Indian Airlines management have the effect of increasing their emoluments unjustifiably.

2. Meal Allowance should be paid to Pilots on duty in lieu of meals served to them on board the aircraft.

(c) The estimated loss is Rs. 14.89 lakhs.

(d) Proportional deductions have been made from the salaries of the concerned employees for the period of strike. The Indian Airlines has initiated action against those who are alleged to have incited and instigated the strike.

(e) No, Madam.

(f) Air Transport is one of the essential services under the Essential Services Maintenance Act, 1968.

दिल्ली में एक दुर्घटना में मरे श्रमिक के मृत शरीर का दफनाया जाना

203. श्री राजनारायण : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गत 21 मई, 1969 को ओखला के निकट ट्रक दुर्घटना में एक श्रमिक की मृत्यु हो जाने पर पुलिस उस के शव को 'नामालूम व्यक्ति' के रूप में दफनाने जा रही ?

(ख) क्या यह भी सच है कि इस के विरोध में मजदूरों ने प्रधान मंत्री के निवास स्थान पर प्रदर्शन किया; और

(ग) यदि हाँ, तो इस मामले में सरकार ने क्या कार्यवाही की है ?

†[DISPOSING OF THE BODY OF A LABOURER KILLED IN AN ACCIDENT IN DELHI

203. SHRI RAJNARAIN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Delhi Police tried to dispose of the body of a labourer as an unidentified person who was killed in a truck accident near Okhla on the 21st May, 1969 ;

(b) whether it is a fact that labourers held a demonstration outside the residence of the Prime Minister protesting against such attitude of the police ; and

(c) if so, what action has been taken by Government in the matter ?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) जी नहीं ।

बनाया जाता है कि 20-5-69 को सिमेंट की पपड़ियों के बोरो से लदे एक ट्रक में जाता हुआ एक मजदूर मारा गया क्योंकि ट्रक का अगला एक्सल टूट गया था जिससे गाड़ी पास के गहरे नले में गिर गयी । चूकि मृतक के साथी घटनास्थल पर पुलिस द्वारा की गई पूछ-ताछ के दौरान उसकी पहचान नहीं कर सके, अतः शव को शव-परीक्षा तथा उसकी पहचान किये जाने तक उसे शवशाला में सुरक्षित रखा गया । तत्पश्चात् दिन में उसके संबंधियों ने शव को पहचान लिया; अतः अगले दिन शव-परीक्षा के पश्चात् शव उन्हें सौंप दिया गया । इस संबंध में भारतीय दण्ड संहिता की धारा 279/304-क के अन्तर्गत दर्ज किया गया एक मामला न्यायालय को रद्द किये जाने के लिए भेजा गया है क्योंकि कोई पक्ष अपराध नहीं बना था ।

†[ ] English translation.